

LOK SABHA DEBATES

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Wednesday, 8th September, 1954

The Lok Sabha met at a Quarter
Past Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-20 A.M.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS.

PRESENTATION OF ELEVENTH REPORT

Shri Kasliwal (Kotah-Jhalawar): I beg to present the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

ELECTION TO COMMITTEE

COIR BOARD

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move:

"That in pursuance of subsection (3)(e) of section 4 of the Coir Industry Act, 1953, this House do proceed to elect in such manner as the Speaker may direct, one Member from among themselves to serve on the Coir Board."

Mr. Speaker: The question is:

"That in pursuance of subsection (3) (e) of section 4 of the

373 LSD.

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Coir Industry Act, 1953, this House do proceed to elect in such manner as the Speaker may direct, one Member from among themselves to serve on the Coir Board."

The motion was adopted.

Mr. Speaker: I have to inform Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures, and for holding election, if necessary, in connection with the Coir Board, namely:—

Date for nomination	Date for withdrawal	Date for election
11-9-1954	14-9-1954	16-9-1954

The nomination to the Board and the withdrawal of candidature will be received in the Parliamentary Notice Office upto 12 Noon on the dates mentioned for the purpose.

The election, which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House between the hours 10-30 A.M. to 1-00 P.M.

BUSINESS OF THE HOUSE

CHANGE IN TIMINGS OF SITTINGS

Mr. Speaker: Before the House proceeds with the next business, namely, the further consideration of the Bill to provide a special form of marriage in certain cases, for the registration of such and certain other marriages and for divorce, as passed by the Rajya Sabha, I have to make